BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 50/2024 WZ

EARLIER OA NO. 89/2024 PB

PETITIONER: Suo Moto Sand Mafia builds, roads, to reverbed officials, unearth, it appearing in the Times of India dated 03.01.2024

VERSUS

RESPONDENT: Maharashtra Pollution Control Board & Others

NOTARY
Mrs. M. G. Ambade
Advocate
Regd. No. 5499/08
Chandrapur (M.S.)
GOVT. OF INDIA

PRELIMINARY SUBMISSIONS FOR AND ON BEHALF OF RESPONDENT NO. 3

Respondent 3 hereinabove named most respectfully submits as under:

1) The aforesaid proceedings came to be registered as Suo Moto proceedings on the basis of a news item titled "Sand Mafia builds, roads, to reverbed officials, unearth, it appearing in the Times of India dated 03.01.2024.

2) In the respectful submission of the Respondent 3, perusal of the news item would reveal to this

Hon'ble Tribunal that, the news item published itself demonstrates that the Revenue Department under Additional Collector was inspecting the sand bed of the Parlakota river under the Bhamragarh Bridge. The news item published further reveals that the sand mafia of the Bamragarh Taluka are rampantly exploiting the beds of 3 major rivers mentioned therein.

3) In the respectful submission of the Respondent 3, the alleged construction of the road pertains to the very jurisdiction of the Revenue Authority i.e. the Respondent 4 in the present matter. As per the information and knowledge gathered by the Respondent 3, the alleged construction of road seems to be on the forest land which is under the jurisdiction of the Respondent 2 in the present matter. The alleged construction of road and excavation of the sand by the sand mafia is beyond

TARY ... G. Ambade ... 5499/08 ... pur (M.S.) ... OF INDIA

the jurisdiction and realms of the present Respondent 3.

4) Be that as it may, however, after receipt of the Notice from this Hon'ble Tribunal, the Respondent 3 personally enquired from the office of the Respondent 4, the information which was received disclosed that, on 13.03.2024, the Talathi of Bhamragarh has lodged a First Information Report, with Bhamragarh Police Station and Crime bearing No. 14/2024, under Section 379 of Indian Penal Code came to be registered against the unknown person for theft of sand approximately costing Rupees 75,000=00 and the investigation is in progress. The further information received by the Respondent 3 discloses that on 29.12.2023 a Panchanama was prepared by the Talathi of Bhamragarh. Vide letter dated 30.12.2023, the Tahsildar, Bhamragarh also informed the Forest Officer, Bhamragarh range requesting the Authority to investigate and take

necessary action as regards the illegal excavation of the sand by constructing the illegal road. Annexed hereto marked **ANNEXURE R3A** is a copy of letter dated 30.12.2023 issued by the Tahsildar, Bhamragarh to the Forest Officer, Bhamragarh range.

5) As is informed to the Respondent 3, the Additional Collector, Aheri vide letter dated 05.01.2024 has already taken appropriate steps with respect to the illegal excavation of sand by the sand mafia. On the oral request of the Respondent 3, the photocopy of the letter dated 05.01.2024 mentioned supra was also made available and with a view to demonstrate that, the Authorities under whose Jurisdiction the area of illegal excavation of sand falls has already initiated necessary action. Annexed hereto marked **ANNEXURE R3B** is a copy of letter dated 05.01.2024 issued by Additional Collector, Aheri to the Tahsildar, Bhamragarh and others.

6) In view of the facts narrated supra, it would reveal to this Hon'ble Tribunal that, the Authority under whose Jurisdiction the illegal excavation of sand falls has already taken necessary and appropriate steps and the Respondent No. 3 is no way connected with the alleged illegal excavation of sand.

PUNE

DATE: 19.08.2024

RESPONDENT 3

P. N. Patil
Superintending Engineer
Chandrapur Irrigation Project Circle
Chandrapur

COUNSEL FOR RESPONDENT 3
(UDAY A. GOSAVI)

SOLEMN AFFIRMATION

I, Padmakar s/o Nanabhau Patil, aged 52 Years, Occupation: Service, Resident of C/o. Chandrapur Irrigation Project Circle, Complex Area, Chandrapur Road, Chandrapur, do hereby take oath and state on solemn affirmation that I am the Superintending Engineer, Chandrapur Irrigation Project Circle, Chandrapur and

duly authorized by the Respondent 3 vide letter dated 05.03.2024 to sign and verify and submit all the necessary reply and/or submissions in the present matter before this Hon'ble Tribunal. I say and submit that I am aware of the facts and circumstances of the above case, the contents of paragraph 1 to 6 of the present reply are drafted by our counsel as per my instructions and on the basis of documents supplied by my office are found to be true and correct by me as per personal knowledge, information, belief and the knowledge gathered by me from the records maintained by my office. Hence, verified, signed and affirmed on this 16th day of August, 2024 at Chandrapur.

Notarial Regr
Entry No 8103
Date 16/08/2024

DEPONENT
P. N. Patil
Superintending Engineer
Chandrapur Irrigation Project Circle
Chandrapur

I know and identify
the deponent

)

Advocate

NOTARY
ADV. M.G. AMBADE
DIST. CHANDRAPUR
(M.S.) INDIA
Regd.No. 5499
GOVT. OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

Sworn before me on this 16/08/2024 day of
by Shri padmakar
S/o, W/o D/o Namdevrao Patil
R/o Chandrapur
who is personally known to me & who has been
identified by Shri self
who signature is appended hereto

Mrs. M. G. Ambade, Advocate
NOTARY (Govt. of India)
Regd. No. 5499/08 Chandrapur (M.S.)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 50/2024 WZ

EARLIER OA NO. 89/2024 PB

PETITIONER: Suo Moto Sand Mafia builds, roads, to reverbed officials, unearth, it appearing in the Times of India dated 03.01.2024

VERSUS

RESPONDENT: Maharashtra Pollution Control Board & Others

LIST OF ANNEXURE

Sr. No.	Particulars	Date	Page
1.	**ANNEXURE R3A** Copy of letter issued by the Tahsildar, Bhamragarh to the Forest Officer, Bhamragarh range.	30.12.2023	
2.	**ANNEXURE R3B** Copy of letter issued by Additional Collector, Aheri to the Tahsildar, Bhamragarh and others.	05.01.2024	

PUNE

T.N. Thambre

DATE:19.03.2024 COUNSEL FOR RESPONDENT 3

तहसिलदार, भामरागड यांचे कार्यालय

आरेवाडा रोड, भामरागड जिल्हा गडचिरोली पिन कोड क्र. 442710

दुरध्वनी क्रमांक 07134-220039 ई-मेल आयडी - tahbhamragad1@gmail.com

---

क्रमांक/ अ.का. /जमीन/कावि/ 1025/2023 दि. 30 डिसेंबर, 2023

प्रति,

वनपरिक्षेत्र अधिकारी,
भामरागड.

विषय:- अवैद्य रेती (गौण खनिज) उत्खनन बाबत कारवाई करण्याबाबत.

संदर्भ :- मा. अपर जिल्हाधिकारी, अहेरी यांचे तोंडी निर्देश दिनांक 29.12.2023.

-------0000-------

उपरोक्त विषयाचे अनुषंगाने कळविण्यात येते की, दिनांक 29.12.2023 रोजी मौजा भामरागड येथील ब्रिजच्या पलीकडे उजव्या बाजुला खंडेकसाकडे जाणाऱ्या पायवाट रस्ता अंतर्गत अपर जिल्हाधिकारी, अहेरी, तहसिलदार, भामरागड, मंडळ अधिकारी, भामरागड व तलाठी, भामरागड यांनी संयुक्तरित्या मौका पाहणी केले असता पर्लकोटा नदी पात्रात अज्ञात रेती तस्करांकडून जंगलामधुन अवैद्यरित्या लाल माती उत्खनन करुन कच्चा रस्ता तयार करुन मोठया प्रमाणात ट्रॅक्टरव्दारे रेती उत्खनन करुन वाहतुक केली असल्याचे आढळून आले. अज्ञात रेती तस्करांकडून अंदाजित 95 ते 100 ब्रास रेती उत्खनन झाल्याचे निदर्शनास आले. त्यामुळे अवैद्य रेती उत्खनन करुन वाहतुक केल्यामुळे शासन महसुलाचे मोठया प्रमाणात नुकसान झाले आहे. तरी अवैद्यरित्या जंगलातील वृक्ष तोड करुन रेती तस्करी केली जात आहे. त्यामुळे पर्यावरणाची मोठया प्रमाणात हानी केली जात असल्याने संबंधितांचा शोध घेवून त्यांचे विरुध्द आवश्यक ती कारवाई करण्यात यावी व तसा अहवाल या कार्यालयास सादर करण्यात यावे.

(प्रकाश आर. पुप्पालवार)
तहसिलदार, भामरागड

प्रतिलीपी:-1) मा. अपर जिल्हाधिकारी, अहेरी यांना माहितीस सविनय सादर.
2) मा. सहायक जिल्हाधिकारी तथा उपविभागीय अधिकारी, एटापल्ली यांना माहितीस सविनय सादर.

तहसिलदार, भामरागड

Range Forest Officer
Bhamragad

O/C

9

अपर जिल्हाधिकारी तथा अपर जिल्हादंडाधिकारी यांचे कार्यालय,अहेरी

बायपास रोड, जिल्हा व अतिरीक्त सत्र न्यायालया जवळ, अहेरी जिल्हा गडचिरोली- 442705
दुरध्वनी क्र.- 07133-272092, ई-मेल- addicoll.aheri@gmail.com

क्र.कार्या/अजिका/अ.का./जमीन/कावी- 42 / 2024 दिनांक:- 05/01/2024

कारणे दाखवा नोटीस

प्रति,

1.तहसीलदार भामरागड
2.मंडळ अधिकारी भामरागड
3.तलाठी भामरागड

विषय :- भामरागड येथे निदर्शनास आलेल्या अवैध रेती उत्खननाबाबत...

संदर्भ:- 1. या कार्यालयाचे पत्र क्रमांक /अजीका/ अका /जमीन/ कावी 768/ 2023 दिनांक 12.09.2023
2. या कार्यालयाचे पत्र क्रमांक /अजीका/ अका /जमीन /कावी 928/ 2023 दिनांक 13.10.2023
3. महसूल अधिकारी यांची सभा दिनांक 23. 11. 2023 चे इतिवृत्त , दिनांक 29.11.2023.

चालू वर्षी अद्याप पर्यंत रेती घाट हर्रास झालेले नसल्याने अवैधपणे रेतीचे उत्खनन होणार नाही यासाठी दक्षतापूर्वक कारवाई करण्यासंदर्भात संदर्भीय पत्रांन्वये वारंवार अधिनिस्त सर्व अधिकाऱ्यांना सुचित करण्यात आलेले आहे. महसूल अधिकारी यांचे मासिक आढावा सभेमध्ये मा. जिल्हाधिकारी महोदय यांनी सुद्धा अवैध रेती उत्खनन प्रकरणात आणि अवैध गौण खनिज उत्खनन प्रकरणात दंडात्मक व फौजदारी कार्यवाही करण्याची निर्देश दिलेले आहेत. मा. मंत्री. महसूल यांनी सुद्धा दिनांक 17.10. 2023 रोजी मुंबई येथे जिल्हातील सर्व तहसीलदार व उपविभागीय अधिकारी यांच्या घेतलेल्या आढावा सभेदरम्यान सदर बाबतीत सक्त कारवाई करण्याची निर्देश दिले होते. त्यामुळे सर्व क्षेत्रीय अधिका-यांनी दक्षपणे सदर बाबतीत कारवाई करणे अपेक्षित होते.

तथापि, मौजा भामरागड येथे पर्लकोटा नदीचे संगमावर अवैध रेती उत्खननाकरिता राजरोसपणे रस्ता तयार करून रेती उत्खनन झाल्याचा प्रकार भामरागड दौऱ्यावर असताना दिनांक 29.12.2023 रोजी निदर्शनास आला. सदर बाबतीत प्रत्यक्ष मोक्यावर तलाठी , मंडळ अधिकारी आणि तहसीलदार भामरागड यांना तात्काळ कारवाई करण्यासंदर्भात निर्देश देण्यात आले होते. तथापि, आज पर्यंत प्रत्यक्ष रेती घाटावरून झालेल्या अवैध उत्खननाची मोजणी करून फौजदारी गुन्हे दाखल करण्याची कार्यवाही करण्यात आली नसल्याची बाब निदर्शनास आली आहे. सदर बाब निश्चितच गंभीर स्वरूपाची आहे. तसेच सदर घटनेवरून क्षेत्रीय अधिकाऱ्यांनी त्यांच्या अपेक्षित कर्तव्याकडे दुर्लक्ष केल्याचे स्पष्टपणे निदर्शनास येत आहे. त्यामुळे सदर प्रकरणात आपल्या विरुद्ध शिस्तभंगाची कारवाई का प्रस्तावित करण्यात येऊ नये ? याबाबतचे